

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

(15)

O.A.No.617/92.

Dt. of Order:10-8-92.

1. S.Narsing Rao
2. A.Venkata Nageswara Rao
3. M.Thrimurthy Rao
4. Shamsunder

....Applicants

Vs.

1. The Director, Doordarshan Kendra, Ramanthapur, Hyderabad.
2. The Director General, Doordarshan, Mandi House, Kopernikas Marg, New Delhi.
3. The Union of India, rep. by its Secretary, Ministry of Information and Broad Casting, New Delhi.

....Respondents

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Counsel for the Applicants : Shri V.Ajay Kumar

Counsel for the Respondents : Shri N.R.Devraj, SC, CGSC

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CORAM:

THE HON'BLE SHRI R.BALASUBRAMANIAN : MEMBER (A)

THE HON'BLE SHRI C.J.ROY : MEMBER (J)

(Order of the Division Bench delivered by Hon'ble Sri R.Balasubramanian, Member (A)).

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This application is filed by Sri S.Narsing Rao and 3 others against the Director, Doordarshan Kendra, Ramanthapur, Hyderabad and 2 others. The prayer in the case is to extend the benefit of the Judgment of this Tribunal dt.7-6-91 passed in O.A.447/90 to the applicants also.

2. They have also filed Miscellaneous Application No.

788/92 seeking permission to file Single Original Application.

The Miscellaneous Application is allowed since all the appli-

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cants are similarly placed. When the case was called today, Sir N.R.Devraj, learned counsel for the Respondents informed that he is under instructions to ~~say~~^{state} that the applicants herein are/similarly to the one^{as} in O.A.447/90. Since this is all the applicants ~~also want~~, we dispose of this O.A. with the same directions as in our judgment dt.7-6-91 in O.A.447/90, which are re-produced here for convenience :

- I. Casual Artists who have been engaged for an aggregate period of 120 days, may be treated as eligible for regularisation. The broken period in between engagement and disengagement, are to be ignored for this purposes.
- ii. The Respondents shall prepare a panel of Casual Artists who had been engaged on contract basis, depending on the length of service. The names of those who have not been regularised so far, specially from 1980 onwards, though they may not be in service now, are to be included in the panel. Persons born on the panel, are to be considered for regularisation in the available vacancies.
- iii. For the purpose of regularisation, the upper age limit has to be relaxed to the extent of service rendered by the Casual Artists. One hundred and twenty days in the aggregate shall be treated as the service rendered in one year for this purpose.
- iv. Till all the Casual Artists who have been engaged by the Respondents have been regularised, the Respondents may not resort to fresh recruitment of such Artists through Employment Exchange or otherwise.
- v. Till the Casual Artists are regularised, the wages to be paid to them should be in accordance with the scale of pay of the post held by regular employee in an identical post. The amount of actual payment would be restricted to the actual number of days worked during

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the month.

3. The application is disposed-of with the above directions.

No orderas to costs.

R.Balasubramanian

(R.BALASUBRAMANIAN)
Member (A)

Justing
(C.J.ROY)
Member (J)

Dated: 10th August, 1992.
Dictated in the Open Court.

ST 8/8/92
Deputy Registrar (J)

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To

1. The Director, Doordarshan Kendra, Ramantapur, Hyderabad.
2. The Director General, Doordarshan, Mandi House, Kopernicus Marg, New Delhi.
3. The Secretary, Union of India, Ministry of Information and Broad Casting, New Delhi.
4. One copy to Mr. V. Ajay Kumar, Advocate, 5-9-22/14 Adarshnagar, Near New MLA Quarters, Hyd.
5. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd
6. One copy to Hon'ble Mr. C. J. Roy, Member (J) CAT. Hyd.
7. One spare copy.

pvm.

*Patnaik
J.S.
W.S.*

TYPED BY (3) COMPARED BY

CHECKED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE MR.

AND

THE HON'BLE MR. R. SALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :
MEMBER (J)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (J)

Dated: 10 - 8 - 1992

ORDER / JUDGMENT

R.A./C.A./M.A. No

in

O.A.No. 617/92

T.A.No. (W.P.No)

Admitted and interim directions
issued

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A.Ordered / Rejected

No orders as to costs.

pvm.

